

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 294 OF 2023**

**IN THE MATTER OF**

**PRASOON PANT & ANR.**

**...APPLICANT**

**Vs.**

**UTTAR PRADESH POLLUTION CONTROL BOARD & ORS.**

**... RESPONDENT(S)**

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New Delhi

Date: 21/08/24



Respondent No. 127

Through

**ANSHUJ DHINGRA LAW OFFICES**

*Advocates*

201, Nirmal Tower, 26, Barakhamba Road,  
Connaught Place, New Delhi -110001

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BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 294 OF 2023

IN THE MATTER OF

PRASOON PANT & ANR.

...APPLICANT

Vs.

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS.

... RESPONDENT(S)

REPLY ON BEHALF OF THE RESPONDENT NO.127.

IT IS MOST RESPECTFULLY SHOWETH:

1. That the present reply is being filed by Respondent No. 127 in the present Original Application bearing No. 294/2023 filed by the Applicant under Sections 14 and 15 of the National Green Tribunal Act, 2010 and has been filed on account of the notice issued by this Hon'ble Tribunal dated 13.06.2024.
2. That as per borne from the records, this Hon'ble Tribunal vide its Order dated 09.05.2024 has passed directions and only in view of which the answering respondent has been impleaded as a party to the present proceedings and the aforesaid notice dated 13.06.2024 came to be issued. A copy of the order dated 09.05.2024 is annexed herewith as Annexure A.
3. The answering respondent respectfully states that the Respondent is running its Hotel and Restaurant business and is operating in the name and style "ANU DA RENDEZVOUS".

Anant Agrawal

located at C-96 and C-97, RDC, Raj Nagar, Ghaziabad, Uttar Pradesh, 201002.

4. That the answering respondent further states and submits that it has duly obtained the Consent to Operate (CTO) dated 02.05.2024 from the Uttar Pradesh Pollution Control Board (UPPCB). A copy of the CTO is annexed herewith as **Annexure B.**
5. It is further pertinent to note that even as per the status report dated 07.05.2024, submitted by the Uttar Pradesh Pollution Control Board in compliance with the order dated 12.03.2024 passed by this Hon'ble Tribunal's in the present proceedings wherein detailed status as to the compliance of various units have been provided inter-alia the present Respondent and the status of the answering respondent is listed at Serial No. 125 (Page No. 25 of the report) thereof, and a bare perusal of the said status report categorically reveals that the answering Respondent has secured the requisite CTO and in so far as Compliance status under the said report is concerned, has also been shown as "Complying".

**PARA-WISE REPLY**

- (A.) In response to the specific contents of the present application (Main Case), it is respectfully submitted that as the Respondent was not the original Respondent in the subject OA and the same was filed by the Applicant only against the State and its agencies and 20 odd other private respondents, and the contents of the Original Application primarily concerns the assertions against the said

Anant Agrawal

Respondent(s) including but not limited to the status thereof as obtained under the Right to Information Act, 2005 and the grounds as well as prayer sought by the Original Applicant qua the same.

- (B.) The Answering Respondent respectfully reiterates that it has been impleaded in the present proceedings only on account of the directions passed by this Hon'ble Tribunal based on the details and disclosure made by the Respondent No. 1 UPPCB in the reports filed by it inter-alia the report dated 07.05.2024.
- (C.) The Answering Respondent further states that since the present reply has been submitted only to bring on record the status of compliance, as disclosed above, therefore, the answering respondent craves leave of this Hon'ble Tribunal to submit a detailed response as and when required / directed by this Hon'ble Tribunal during the course of the proceedings.

PRAYER:

That in view of the submissions made in the present reply, the answering respondent respectfully submit that this Hon'ble Tribunal may be graciously pleased to:

- (a.) Discharge the answering respondent from the instant proceedings;

Anant Aggarwal

(b.) Pass such other order as may be deemed fit and expedient in the facts of the present case.

Anant Agrawal

New Delhi

Date: 21/08/2024

Respondent No. 127

Through



**ANSHUJ DHINGRA LAW OFFICES**

Advocates

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... RESPONDENT(S)

AFFIDAVIT

I, Mrs. Anant Agarwal, w/o Late Shri Bhagwan Das Agarwal, Aadhar No.907983144372, aged about 66 years, having office at C-96 and C-97, RDC, Raj Nagar, Ghaziabad, Uttar Pradesh, 201002, (presently in Delhi), do hereby solemnly affirm and declare as under:

1. That I am the Proprietor of the Proprietorship Concern named "ANU DA RENDEZVOUS" herein and am fully conversant with the facts and circumstances of the case hence, competent to depose and swear the instant affidavit.
2. That the contents of the accompanying Reply are true and correct to the best of my knowledge and nothing material has been concealed therefrom. The contents of the Reply are not repeated herein for the sake of brevity and the same shall be read as part and parcel of this affidavit.



Anant Agarwal  
DEPONENT

**VERIFICATION:**

Verified at New Delhi on 21<sup>st</sup> day of August, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

✕ Anant Aggarwal

**DEPONENT**



*[Signature]*  
**ATTESTED**  
**NOTARY PUBLIC**

**21 AUG 2024**

Item No.9

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 294/2023

Prasoon Pant & Anr

...Applicants

Versus

Uttar Pradesh Control Board & Ors

...Respondents

Date of hearing: 09.05.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Mr. Rahul Choudhary and Ms. Shreepurna, Advocates for Applicant

Respondents: Mr. Pradeep Misra, Advocate for Respondent No. 1 - UPPCB (through VC).  
Mr. Vikas Mishra, RO, UPPCB.  
Mr. Amit Singh Chauhan, Ms. Tejaswini Chandrasekhar and Ms. Shaima Masood, Advocates for Respondent No. 2 (through VC).

Mr Bhanwar Pal Singh Jadon, Advocate for Respondent No. 3.

Mr. Shashank Singh and Kanishk Chaudhary, Advocates for Respondent No. 4

Mr. Mukesh Verma, Advocate for Respondent no. 5.

Mr. Vibhav Mishra, Advocate for Respondent No. 6 (through VC).

Mr. Sidharth Joshi and Mr. Shubham, Advocates for Respondent No. 7.

Mr. Aman Gupta and Mr. Akarsh Pandey, Advocates for Respondent No. 9.

Mr. Shambhoo Nandy and Ms. Anoushka Dey, Advocates for Respondent No. 10.

Mr. Kartik Nagarkatti and Ms. Aditi Shama, Advocates for Respondent No. 20.  
Mr. Mintu Kumar Authorised Representative for Respondent No. 27.  
Mr. Kartik Sharma, Advocate for Respondents No. 42.  
Mr. Adesh Kumar, Advocate for Respondents no. 55, 58 and 60.  
Mr. Raj Kumar, Advocate for Respondent No. 68.  
Mr. Ashok Kumar, Mr. Chirag Goel and Ms. Manisha Sharma, Advocates for Respondent No. 84.  
Mr. Aviral Pandey, Advocate for Respondent No. 85.  
Mr. Sunil Kumar Gupta, Mr. Navnit Kumar and Ms. Chandni Kumari, Advocates for Respondents No. 88, 95, 121, 129, 134, 140, 141 and 143.  
Mr. Prarteek and Mr. Sumit Saini, Authorised representative for Respondent No. 101  
Mr. Abhishek Yadav, Advocate for Respondent No. 125:  
Mr. Nishant Srivastava, Advocate for Respondent No. 133.  
Mr. Mukul and Mr. Hitesh Pandey, Advocates for Respondent No. 135.  
Mr. Rajesh Jain, Advocate for Respondent No. 136.  
Mr. Dilip Agarwal, Advocate for Respondent No. 138.  
Mr. Utkarsh Sirohi, Advocate for Respondent no 149.

**Application under Sections 14 and 15 of the National Green Tribunal Act, 2010.**

**ORDER**

1. Reply and document have been filed by respondent no. 101 vide emails dated 26.04.2024 and 03.05.2024.
2. Reply has been filed by respondent no. 125 vide email dated 08.05.2024.
3. Reply has been filed by respondent no. 149 vide email dated 03.05.2024.
4. Reply has been filed by UPPCB vide email dated 07.05.2024.
5. The Registry is directed to issue and serve notices again to all unserved respondents.
6. Further Action Taken report by UPPCB and replies/responses by other respondents be filed within two months.
7. List for further consideration on 23.08.2024.
8. In view of the facts and circumstance of the case, we also consider personal appearance of the Regional Officer, Ghaziabad physically on the

next date of hearing to be essential for producing the relevant record and assisting this Tribunal in just and proper adjudication of the questions involved in the case. Accordingly he is directed to remain present before this Tribunal on that date with the relevant record.

9. A copy of this order be sent to the Member Secretary, UPPCB and the Regional Officer, Ghaziabad by email for requisite compliance.

Arun Kumar Tyagi, JM

May 09<sup>th</sup>, 2024  
P

Dr. Afroz Ahmad, EM



1391  
Annexure-B

10

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

209000/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024

Date: 02/05/2024

To,

M/s

ANU DA RENDEZVOUS

C 96 And C 97 RDC RAJ NAGAR  
GHAZIABAD,GHAZIABAD,201002

Application Id-  
26016813

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to ANU DA RENDEZVOUS located at C 96 And C 97 RDC RAJ NAGAR GHAZIABAD,GHAZIABAD,201002. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ANU DA RENDEZVOUS granted for the period from 02/05/2024 to 31/03/2029 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Hotel-16 Room with restaurant	16	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	4.5	CSTP	PUBLIC SEWER LINE
Industrial	1	CSTP	PUBLIC SEWER LINE

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
1	BOD	350 mg/l
2	Oil & Grease	20 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	KITCHEN EXHAUST	LPG	1	Particulate Matter	ABOVE ROOF TOP

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
-------	----------	------------	-----------

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of

this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. The unit shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/ CPCB/UPPCB.
2. Unit shall comply with various Waste Management Rules as notified by MOEF & CC i.e., Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016.

3. Unit shall not use any type of banned fuel in compliance of direction issued by CAQM & AA, Delhi.
4. Unit shall install Oil & Grease trap within 01 month and comply with the 'General standards for discharge of Environmental Pollutants Part A: Effluents' notified under Schedule VI in Environment (Protection) Rules, 1986, failing which this CTO shall be deemed void.
5. DG set will be allowed in a hybrid/ dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction no. 76 issued by CAQM.
6. Unit shall not abstract ground water without valid NOC of competent authority (UPGWD).
7. Unit shall ensure that overall waste water generation is less than 10 KLD, failing which this CTO shall be deemed void.
8. Unit shall submit outstanding CTO fee of Rs. 30,000/- in Board account. A/c details given below: -  
Beneficiary name -U.P. Pollution Control Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow within 01 month.

Vikas  
Mishra

Digitally signed  
by Vikas Mishra  
Date: 2024.05.02  
11:08:31 +05'30'

**REGIONAL OFFICER, GHAZIABAD.**

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas  
Mishra

Digitally signed  
by Vikas Mishra  
Date: 2024.05.02  
11:08:42 +05'30'

**REGIONAL OFFICER, GHAZIABAD.**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

**VAKALATNAMA****BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 294 OF 2023****IN THE MATTER OF:****PRASOON PANT & ANR.****...APPLICANT****Vs.****UTTAR PRADESH POLLUTION CONTROL BOARD & ORS.****... RESPONDENT(S)**

Know all to whom these presents shall come that I/We **Anant Agarwal (Proprietor of the Respondent no. 127 concern herein)**, the undersigned do hereby on my/our behalf constitute and appoint:

**ANSHUJ DHINGRA LAW OFFICES****ADVOCATES**

# 201, Nirmal Tower, 26, Barakhamba Road,  
Connaught Place, New Delhi -110001  
Tel: 40199204, 40199205; Mobile: 9810496660  
Email: adlawoffices@gmail.com

to be my/ our true and lawful attorney(s), in the matter noted above, to do all the following acts, deeds and things, or any of them, (jointly and severally) and also ratify anything already done on our behalf that is to say: -

1. To sign, verify and present and send notices, replies rejoinders, pleadings, appeals, cross-objections or petitions for execution, review, revision, other petitions or affidavit or other documents as shall be deemed necessary or advisable for the prosecution of the case or in relation thereto in all its stages.
2. To appear, act, and plead in the above-mentioned case in any court or tribunal etc, in which the same be heard or tried in the 1<sup>st</sup> instance or in appeal or review or revision or execution or in any other stage of its progress until its final decision.

*Anant Agarwal*

3. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise to or in any manner relating to the said case.
4. To receive documents, papers, records, orders etc. and to do all other acts all things, which may be necessary or proper to be done for the progress and in all course of the prosecution of the said case.
5. To employ any other legal practitioner, advocate or consultant authorizing him to exercise the power and authority hereby conferred on the Advocate (s) whenever he/they may think fit to do so.

And I/We hereby agree that whatever the Advocate (s) or his/there substitute shall do in the premises shall be binding on me in all intents and purposes just as if it would have been done by me.

And I/We hereby agree not to hold the Advocate (s) or his/their substitute responsible for the said case in consequence of his absence from the court when the said case is called up for hearing.

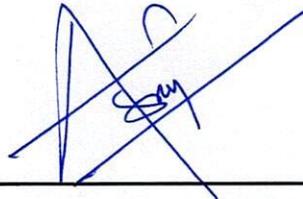
And I/We hereby agree that in the event of the whole or any part of the fee agreed by me/ us to be paid to the Advocate (s) remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case, or not to appear until the same is paid.

In witness whereof I/We hereunto set my/our hand to these presents the contents of which have been explained to and understood by me/us.

Date: 21/08/2024

Anant Agrawal

CLIENT



ADVOCATES

**ANSHUJ DHINGRA**  
ADVOCATE

(Regn. No.: D/1369/2001)  
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Connaught Place, New Delhi-110001  
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